

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 427

**CA/1700/ND/2019, IA/3271/ND/2020,
IA/3203/ND/2022, Contempt Petition/17/ND/2022,
IA/2434/ND/2023 IN IB/945/ND/2018**

IN THE MATTER OF:

M/s Chryso India Private Limited	...	Applicant
Versus		
M/s Reom Infrastructure And Constructions Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 08.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Arvind Kumar for R-1, Adv. Ajay Kumar Jain, Adv. Sourit Arora, for R-5 & R-6, Adv. Ajay Kumar Jain, Adv. Sourit Arora, for R-5 & R-6, Adv. Shiva Lakshmi for R-2,
For the Liquidator	:	Adv. Satya Prakash Gupta

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **06.05.2024**.

**Sd/-
(Court Officer)**